

**Central Administrative Tribunal  
Principal Bench**

**CP No.320/2016  
in  
OA No.2352/2014**

New Delhi, this the 8<sup>th</sup> day of September, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. V.N. Gaur, Member (A)**

Shri Subhash Chand Jain,  
Age about 64 years,  
S/o Late Shri V.C. Jain,  
R/o 29, Shri Nagar Colony,  
Delhi-110052.

(By Advocate : Shri S.K. Gupta)

...applicant

**Versus**

1. Shri Man Mohanjeet Singh,  
Commissioner,  
East Delhi Municipal Corporation,  
Erstwhile Municipal Corporation of Delhi,  
415, Udyog Bhawan,  
Parparganj,  
Delhi.
2. Sh. P.K. Gupta,  
Commissioner,  
North Delhi Municipal Corporation,  
Erstwhile Municipal Corporation of Delhi,  
Dr. S.P.M. Civic Centre,  
Municipal Headquarter,  
J.L. Nehru Marg,  
New Delhi-110002.

...respondents

(By Advocate : Shri K.M. Singh for R-1  
Shri R.N. Singh for R-2. )

**ORDER (ORAL)****Mr. Justice Permod Kohli, Chairman :-**

Vide order dated 03.08.2015, the following directions were issued by the Tribunal :-

“4. In view of the stand taken by the respondents in their reply and the submission made by their counsel, the Original Application is disposed of with direction to the respondents to grant third financial upgradation to the applicant in terms of the Modified Assured Career Progression Scheme, within a period of eight weeks from the date of receipt of a copy of this Order. No costs.”

2. Today, Shri K.M. Singh, learned counsel for respondent No.1, has placed on record a copy of the order dated 28.08.2015 accompanied with another letter dated 11.09.2015 as also order dated 14.10.2015. Vide the first order, the applicant has been granted benefit of the financial upgradation, whereas vide the second order, arrears admissible on account of financial upgradation have been calculated, while vide the third order, approval of the Commissioner, EDMC, has been conveyed to the Accounts Department for release of the amount. As far as the compliance is concerned, Shri Gupta, learned counsel for applicant submits that though compliance has been made, the actual amount has not been released so far. In any case, the respondents have complied with the order. So far as the release of the amount is

concerned, the same shall be released within a period of two months. Proceedings dropped.

**( V.N. Gaur )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

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